

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SMR ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Insolvency commencement date in respect of corporate debtor
7.	Estimated date of closure of insolvency resolution process
8.	Name and registration number of the insolvency professional acting as interim resolution professional
9.	Address and e-mail of the interim resolution professional, as registered with the Board
10.	Address and e-mail to be used for correspondence with the interim resolution professional
11.	Last date for submission of claims
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:

SMR ENTERTAINMENT PRIVATE LIMITED

8th May 2009

Registrar of Companies – Delhi under the Companies Act, 1956

U74900DL2009PTC190105

2284/14, Baghichi Ragunath, Sadar Thana Road, Delhi 110006

7th January, 2021, being date of order passed by Hon'ble NCLT (Order received by IRP on 12th January, 2021)

6th July, 2021

Mr. Kailash Chander Jain
IP Regn No: IBBI/IPA-001/IP-P01573/2018-19/12407

Address: D 32, East of Kailash New Delhi 110065
Email: sas32@yahoo.com

Address: D 32, East of Kailash New Delhi 110065
Email: smr.cirp@gmail.com (project specific email id)

27th January, 2021

Not Applicable

Not Applicable

(a) <http://www.ibbi.gov.in/downloads>
(b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of SMR ENTERTAINMENT PRIVATE LIMITED on 7th January, 2021.

The date of the order for appointment of the interim resolution professional passed by the National Company Law Tribunal, Delhi Bench is 7th January 2021. However, copy of the order was communicated to the undersigned on 12th January 2021.



The creditors of SMR ENTERTAINMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27th January, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Karish Chander Jain
Interim Resolution Professional of SMR ENTERTAINMENT PRIVATE LIMITED
IBBI/PA-001/IP-P01573/2018-19/12407



January 13, 2021
New Delhi